

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

State Vs. Pawan Saini.
FIR No. : 279/17
PS. : Kirti Nagar
U/s: 328/342/365/376(d)/506 IPC

THROUGH CISCO WEB EX

07.07.2020

Fresh bail application filed by accused Pawan Saini. It be checked and registered and taken up for hearing in terms of Circular No. 16-DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi and No. NIL/Misc./GAZ/DJ-West/2020 dated 14.06.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State
Sh.Chandra Satish, Ld. Counsel for the accused/applicant.
Ms. Aarti Pandey Ld. Counsel from DCW.

I.A. NO. 17/20

Reply by SI Asha Singh has been received wherein time has been sought by her for verifying the documents. The copy of the reply be sent to the defence counsel. IO is further directed to verify the medical documents.

Put up on **09.07.2020**.

Notice be issued to the complainant through IO in terms of the practice directions of the Hon'ble High Court of Delhi for the said date.

(Ankur Jain)
Addl. Sessions Judge (SFTC-01) West
Delhi: 07.07.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

State Vs. Shahid & Anr.
FIR No. : 609/15
PS. : Khayala
U/s : 302/347 (d)/34/120(b)IPC

THROUGH CISCO WEB EX.

07.07.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Sh. Dinesh Malik, Amicus Curiae for the
accused/applicant
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. C.B. Garg, Ld. Counsel for the complainant.

I.A.8/20

Arguments on interim application heard.

Put up for orders.

(Ankur Jain)
Addl. Sessions Judge (SFTC-01) West
Delhi: 07.07.2020

At 1:15 PM.

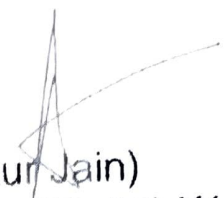
ORDER :-

1. By this order I shall decide the interim bail application filed by the accused Shahid.
2. The brief facts of the case are that victim was gang rapped and then killed along with her two children, the house was also robbed in which she was residing. After completion of

- investigation chargesheet was filed in the case.
3. Ld. Counsel for the accused/applicant has sought interim bail on the ground that accused is in custody for the last 5 years, sister is not well and that on the ground that grandmother of the accused had expired.
 4. On the other hand Ld. Addl. PP for the State has opposed the bail application on the ground that these are vague and unspecific grounds and all the prosecution witnesses examined till date have supported the case of the prosecution.
 5. Ld. Counsel for the complainant has argued that accused does not have the permanent address in Delhi. Several times the bail application of co-accused has been dismissed and it is the case of gang rape and triple murder.
 6. I have heard Ld. Counsel for the accused/applicant and Ld. Addl. PP for the State and have perused the record.
 7. PW 2 in his deposition has not only identified the accused in the dock but had also identified him during the TIP proceedings, as the person entering the house of the victim just before the crime along with other co accused person. The FSL report Prima facie suggest that DNA of victim was found on the clothes of the accused person worn by them at the time of committing the offence, which were later recovered at their instance. In the present case the ground on which accused seeks interim bail are too general in nature and does not call for any interference. Considering the facts and



circumstances of the case I do not find any ground to admit the accused to interim bail. I.A. stands dismissed. The copy of the order be sent to all concerned through electronic mode. Put up on date fixed.


(Ankur Jain)
Addl. Sessions Judge (SFTC-01) West
Delhi: 07.07.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

State Vs. Shoaib Alam @ Nasir @ Guru Sidhi
FIR No. 358/2016
PS. : Ranjit Nagar
U/s : 376/328/384/506 IPC

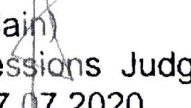
07.2020

File taken up today, as per the telephonic information received from the Ahlmad.

sent None.

The jail Superintendent is directed to ensure that accused is produced through CISCO WebEx App on 13.07.2020. Ahlmad to share the CISCO webex Link to the concerned Jail Superintendent.

Put up on date fixed i.e. 13.07.2020 for final arguments.


(Ankur Jain)
Addl. Sessions Judge (SFTC-01) West
Delhi: 07.07.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

SC No. : 104/2016
State Vs. Vineet Kumar
FIR No.69 /16
PS. : Ranhola
U/s : 323/354/365/376D/506/34 IPC

Hearing took place through CISCO Web Ex.

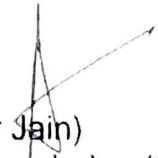
07.07.2020 At 2 :30 PM

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Mr. Lal Singh Thakur Ld. Counsel for the accused/applicant, with sister
of the accused.
Ms. Arti Pandey Ld. Counsel from DCW.

IA No. 4/20

Ld. Counsel from DCW submits that complainant is unable to join
because her phone does not support Cisco WebEx App.

Part arguments heard. The link got disconnected. Ahlmad of the court
is directed to again schedule meeting.



(Ankur Jain)
Addl. Sessions Judge (SFTC-01) West
Delhi: 07.07.2020

At 2: 40 PM

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Mr. Lal Singh, Ld. Counsel for the accused/applicant.
Ms. Arti Pandey Ld. Counsel from DCW along with complainant.

Arguments heard.

Put up for orders on 09.07.2020.


(Ankur Jain)
Addl. Sessions Judge (SFTC-01) West
Delhi: 07.07.2020